

[Secretary]

such proceeding or award relates to the rates of wages payable to all the employees in the scheduled employment, no minimum rates of wages shall be fixed or revised in respect of that employment during the said period'

of Agricultural Research vice Shri T. Sanganna resigned from Lok Sabha."

The motion was adopted.

12.10 hrs.

MOTION RE: THIRD FIVE YEAR PLAN

RE: CALLING ATTENTION NOTICE

Shri Braj Raj Singh—Absent.
matter of urgent public importance.
Shri Braj Raj Singh—Absent.
Motion for Election Committee. Shri S. K. Patil.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Mr. Speaker, Sir, I beg to move:

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to move.

"That the Third Five Year Plan laid on the Table of the House on the 7th August, 1961, be taken into consideration".

Shri S. M. Benerjee (Kanpur): This may be taken up.

Mr. Speaker: It would not be. The hon. Member who is interested does not come.

It was almost exactly a year ago, on August 22nd, 1960 that I moved the motion for consideration of the Draft Outline of the Third Plan, and this House was pleased to give its approval to it. Previous to that, it fell to my lot to place before this House the First Five Year Plan, in December, 1952, and the Second Plan in May, 1956.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH

The Minister of Food and Agriculture (Shri S. K. Patil): Sir, I beg to move:

I am moving this motion for consideration, not on behalf of the Planning Commission, of which I have the honour to be chairman; but, as a matter of fact, this is not the work of the Planning Commission only; it has had naturally the full co-operation and support of the Central Government and their Departments and Ministries, of the State Governments, the Chief Ministers, and their governmental apparatus and a large number of other organisations and specialist individuals, who are included in various panels, and organisations, even going down in many cases to pachayats and the like, so that, this is very much a joint effort, and I should like it to be considered as that joint effort and not the work of a few eminent persons who have given a good deal of thought and labour to its preparation. Many hon. Members of this House have been associated with the consi-

Mr. Speaker: The question is:

"That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rule 6(6) thereof, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Indian Council